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CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH: CUTTACK.

Original Application No.556 of 1992.

Date of decision **E** November 12, 1992.

Smt. Sundari Sahoo ... Applicant.

Versus

Union of India and others ... Respondents.

For the applicant ... M/s.Devanand Misra,
Deepak Misra,
A.Deo, B.S.Tripathy,
P.Panda, D.K.Sahu,
Advocates.

For the respondents ... Mr.Ashok Misra,
Sr.Standing Counsel
(Central)

C O R A M:

THE HONOURABLE MR.K.P.ACHARYA, VICE-CHAIRMAN

A N D

THE HONOURABLE MR.K.J.RAMAN, MEMBER (ADMN.)

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1. Whether reporters of local papers may be allowed to see the judgment ? Yes.
2. To be referred to the Reporters or not ? **No**.
3. Whether Their Lordships wish to see the fair copy of the judgment ? Yes.

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JUDGMENT

K.P.ACHARYA, V.C., In this application under section 19 of the Administrative Tribunals Act, 1985, the applicant prays to quash Annexure-4 and to direct the respondents to appoint the applicant as Extra-Departmental Branch Post Master, Nuapatna Branch Post Office on regular basis.

2. We did not think it worthwhile to keep this matter pending and hence we issued notice on the question of admission and hearing.

3. The Senior Superintendent of Post Offices, Cuttack City Division, Mr.P.K.Patnaik, is present.

4. We have heard Mr. B.S.Tripathy, learned counsel for the applicant and Mr. Ashok Misra, learned Senior Standing Counsel (Central) for the respondents on the merits of the case.

5. Mr. Patnaik told us (which was not disputed before us) that the process for selection of a regular Extra-Departmental Branch Post Master of Nuapatna Branch Post Office has practically come to an end and the orders would be issued very soon. Though Mr. Tripathy urged before us that direction should be given to the Senior Superintendent of Post Offices to appoint the applicant as Extra-Departmental Branch Post Master because she was serving as Extra-Departmental Delivery Agent for very long time, we would not like to interfere with the discretion of the Senior Superintendent of Post Offices who would issue order of appointment according to law.

However, we do allow the prayer of Mr. Tripathy asking leave from this Court (which is also not necessary) to file another representation and make a prayer on behalf of Smt. Sundari Sahoo to consider the case of the applicant sympathetically. If so advised, the representation should be filed within 7 (seven) days from today and we hope and trust the Senior Superintendent of Post Offices, Cuttack City Division would sympathetically consider the case of the applicant and pass orders according to law.

6. Thus, this application is accordingly disposed of leaving the parties to bear their own costs. Copy of this judgment be sent to the applicant and respondents forthwith.

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L.M.C
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MEMBER (ADMN.)

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F. J. S.
12-XI-92
.....
VICE-CHAIRMAN

Central Administrative Tribunal,
Cuttack Bench, Cuttack,
November 12, 1992/Sarangi

